

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRESCOT PRODUCTIONS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Prescot Productions Private Limited
2.	Date of incorporation of corporate debtor	27/07/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U33209TN2016PTC111674
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 190, Tiny Sector, Sidco Industrial Estate, Ambattur, Chennai - 600098, TAMIL NADU
6.	Date of closure of Insolvency Resolution Process	07/09/2021
.	Liquidation commencement date of corporate debtor	07/09/2021
8.	Name and registration number of the insolvency professional acting as liquidator	B.Mekala IBBI Regn. No. IBBI/IPA-002/IP-N00675/2018-19/12416 Mobile - 98841 90444
9.	Address and e-mail of the liquidator, as registered with the Board	57, Bhaiya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600 007 Email: mekalasivamohan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	2 nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, (Off. Poonamallee High Road), Chetpet, Chennai - 600 031 Email: liqn.prescot@gmail.com
11.	Last date for submission of claims	06.10.2021

Notice is hereby given that the National Company Law Tribunal Chennai has ordered the commencement of liquidation of the **Prescot Productions Private Limited** on 7th September 2021.

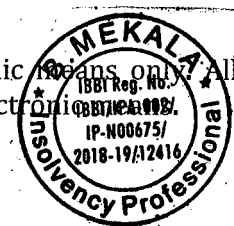
The stakeholders of **Prescot Productions Private Limited** are hereby called upon to submit their claims with proof on or before 6th October 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :B.Mekala,
Liquidator, IBBI/IPA-002/IP-N00675/2018-19/12416

Date and place: : 16th September 2021, Chennai



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**வேப்பந்தட்டை ஊராட்சி ஒன்றிய அலுவலகத்தில்
பெரம்பலூர் மாவட்ட கலெக்டர் ஆய்வு**

பெரம்பலூர், செப்1
பெரம்பலூர் மாவட்டம்
வேப்பந்தட்டை ஊராட்சி
ஒன்றிய அலுவலகத்தில்
மாவட்ட கலெக்டர்
ஸ்ரீ வெங்கட பிரியா
நேரில் சென்று ஆய்வு
மேற்கொண்டார்கள்.

பெரம்பலூர் மாவட்டத்தில் ஊரக வளர்ச்சி மற்றும் உள்ளாட்சித்துறையின் மூலம் ஒருங்கிணைந்த பணிகட்டிடப்படும் மேம்படுத்தும் திட்டம் தேசிய கிராம சுவலைவாய்ப்பு திட்டம் சட்டமன்ற உறுப்பினர் தொகுதி மேம்பாடு நிதி திட்டம், பாராளுமன்ற உறுப்பினர் உள்ளூர் தொகுதி மேம்பாட்டு திட்டம், ஒருங்கிணைந்த ஒப்படைக்கப்பட்ட வருவாய் திட்டம் நபார்டு திட்டத்தின் கீழ் சாலைகள் மற்றும் பாலங்கள் அமைக்கும் பணிகள், தமிழ்நாடு ஊரக சாலைகள் மேம்பாட்டு திட்டம், மூலதன நிதி திட்டம், பசுமை வீடுகள் கட்டும் திட்டம், மகாத்மா காந்தி தேசிய ஊரக வேலை உறுதியளிப்ப திட்டம், தூய்மை பாரத இயக்கத்தின் கீழ் நன்னுயிர் உரமாகும் மையம், மாநில நிதிக்குழு மானியத்தின் மூலம் நடைபெற்ற வரும் பணிகள் குறித்து அலுவலர்களிடம் கேட்டுள்ளதார். மேலும் அவ்வினியோக ஊரக



தணிக்கை கோப்புகள், மகாத்மா காந்தி தேசிய வேலை உறுதி திட்ட பணிகள் தொடர்பான பதிவேடுகள், பசுமை வீடுகள் திட்டம் தொடர்பான பதிவேடுகள் பொது நிதி வளர்ச்சி பணிகள் தொடர்பான பதிவேடுகள் மற்றும் பல்வேறு அலுவலக கோப்புகளை பார்க்கவியுடார்கள்.

முன்னதாக வேப்பந்
தட்டை ஊரட்டி ஒன்றிய
அலுவலக வளாகத்தின்
மாவட்ட ஆட்சித்
தலைவர் மரக்கன்று
நடவு செய்தார்கள்.

இந்த நிகழ்ச்சியில்
வே ப் ப் த் தை
ஒன்றிய குழுத் தலைவர்
ராமலிங்கம், மாவட்ட
ஆட்சியரின் நேர்முக
உதவியாளர் (வளர்ச்சிப்
பணிகள்) நாராயணன்,
ஒன்றிய கரு கு மு
துணைத் தலைவர்

ரங்கராஜ், வட்டார ஆனந்த், ஒன்றிய
வளர்ச்சி அலுவலர்கள் பொறியாளர், சந்திரசேகர்
முரளிதரன், ராஜேந் மற்றும் அலுவலர்கள்
திரன், உதவி பொறியாளர் உடன் இருந்தனர்.

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வளைபாட்டுச் செய்திகள்

இந்த நாளை ஒருபோதும் நான் மறக்கமாட்டேன்: ராபின் உத்தப்பா

டெல்லி, செப். 15
ராயல் சேலஞ்சர்ஸ்
பெய்க்குருகு அணியால்
தேர்வு செய்யப்பட்டுள்ள
மாற்று வீரர்கள் சிறிதத்
திருநுணியவர்கள் என
விராட் கோலி தெரிவித்
துள்ளார். கொரோனா
கைவரஸ் தொற்று
காரணமாக ஜி. பி. எல்.
2 வது பகுதி ஆட்டத்தில்
விளையாட சில வீரர்கள்
மறுத்துள்ளனர். இதனால்
அவர்களுக்குப் பதிலாக
மாற்று வீரர்கள் தேர்வு
செய்யப்பட்டுள்ளனர்.
ராயல் சேலஞ்சர்ஸ்
பெய்க்குருகு அணியில்
இருந்து கேள் ரிச்சர்ட்சன்,
ஆடும் ஜம்பா, டேனியல்
சாம்ஸ், ஜார்ஜ் பரோ பின்
ஆலன், வர்ஷிஷ் த் கந்தர்
ஆகியோர் விலகியுள்ளனர்.
அவர்களுக்குப் பதிலாக
ஜார்ஜ் கார்ட்டன், வனிந்து
ஹசரகர், துஷ்மந்த்
ஸிரா, மும் டேவிட், ஆகாஷ்
திப் ஆகியோர் சேர்க்கப்
பட்டுள்ளனர். இங்கிலாந்தில்
இருந்து ஆர். சி. பி. அணி
கேப்டன் விராட் கோலி
துபாய் வந்ததும்
துள்ளார். தனிமைப்படுத்தும்



காலம் முடிந்ததும் அணிபுடன் இணைய இருக்கிறான். இந்தநிலையில் மாற்று வீரர்கள் சிறந்த திறன் கொண்டவர்கள் என வீராட்கோவி தெரிவித்துள்ளார். இதுகுறித்து அவர்கள் கூறுகையில் நான் ஒவ்வொரு வருடமும் தொடர்பில் இருந்தேன். நாங்கள் கடந்த காலத்தில் யார் அணியில் இணைகிறார்கள், வெளியே

றுகிறார்கள் என்பதை குறித்து ஆலோசனை நடத்துகிறோம். எங்களுடைய முக்கிய வீரர்கள் வெளியேறிய நிலையில், தாம் வாய்ந்த மாற்று வீரர்களை தேர்வு செய்துள்ளோம். முக்கிய வீரர்களை விரைவாகிறோம். எங்கள் ஆர்.சி.பி. குடும்பத்தின் ஒரு பகுதி. ஆனால், புதிதாக அணியில் இளைந்தவர்கள் சிறிது திறன் கொண்டவர்கள்.

குறிப்பாக இங் குள் ள
தழ்நிலையில் சிறப்பாக
செயல்பட கூடியவர்கள்.
மொத்த அணியுடன்
இணைந்து பயிற்சி
மேற்கொள்ள இருப்பதை
பார்க்க ஆர்வமாக
இருக்கிறேன். அதேபோல்
முதல் பகுதியில் சிறப்பாக
செயல்படாத போன்று
வது பகுதியையும் சிறப்பாக
தொடங்க ஆர்வமாக
இருக்கிறேன் என்றார்.

**5வது டெஸ்ட் ரத்துக்கு முன்பு கோலி இமெயில் அனுப்பினார்
இங்கிலாந்து முன்னாள் வீரர் தகவல்**

டெல்லி, செப். 15
ராயல் சேலஞ்சர்ஸ்
பெய்க்களுக்கு அணியால்
தேர்வு செய்யப்பட்டுள்ள
மாற்று வீரர்கள் சிறந்து
திருநாடகவியலர்கள் என
விரட்டினோர் தெரிவித்
துள்ளார். லெகரோனா
காவலர் தொற்று
காரணமாக ஜி. பி. எல்.
2 வது பகுதி ஆட்டத்தில்
விளையாட சில வீரர்கள்
மறுத்துள்ளனர். இதனால்
அவர்களுக்குப் பதிலாக
மாற்று வீரர்கள் தேர்வு
செய்யப்பட்டுள்ளனர்.
ராயல் சேலஞ்சர்ஸ்
பெய்க்களுக்கு அணியில்
இருந்து கேள் ரிச்சர்ட்சன்,
ஆடம் ஜம்பா, டேனியல்
சாம்ஸ், ஜார்ஜ் பரின்
ஆலன், வாஷிங்டன் சுந்தர்
ஆகியோர் விலகியுள்ளனர்.
அவர்களுக்குப் பதிலாக
ஜார்ஜ் கார்ட்டன், வனிந்து
ஹசரங்கா, துஷ்மந்தா
சமிரா, மும் டேவிட், ஆகாஷ்
திப் ஆகியோர் சேர்க்கப்பட்
பட்டுள்ளனர். இங்கிலாந்தில்
இருந்து ஆர். சி. பி. அணி
கேப்டன் விராட் கோலி
துபாய் வந்ததால்
துள்ளார். தனிமைப்படுத்தும்



காலம் முடிந்ததும் அணியுடன் இணைய இருக்கிறார்கள்.

இந்தநிலையில் மாற்று வீரர்கள் சிறந்த திறன் கொண்டவர்கள் என வீரரடிகோலி தெரிவித்துள்ளார்.

இது குறித்து அவர் கூறுகையில் நான் ஒவ்வொரு வருடமும் தொடர்பில் இருந்தேன். நாங்கள் கடந்த மாதத்தில் யார் அணியில் இணைந்தார்கள். வெளியே

றுகிறார்கள் என்பதை குறித்து ஆலோசனை நடத்தினோம். எங்களுக்கு மூக்கிய வீரர்கள் வெளியேறிய நிலையில், தரம் வாய்ந்த மாற்று வீரர்களை தேர்வு செய்துள்ளோம். முக்கிய வீரர்களைத் தவற விடுகிறோம். எங்கள் ஆர்.சி.பி. குடும்பத்தின் ஒரு பகுதி. ஆனால், புதிதாக அணியில் இணைத்துவர்கள் சிறிது கிணற் கொடை லுர்க்கர்.

குறிப்பாக இங் குள் ள
தழ்நிலையில் சிறப்பாக
செயல்பட கூடியவர்கள்.
மொத்த அண்டின்
இணைந்து பணியிற்
மேற்கொள்ள இருப்பதை
பார்க்க ஆர்வமாக
இருக்கிறேன். அதேபோல்
முதல் பகுதியில் சிறப்பாக
செயல்படாத போன்று 2
வது பகுதியையும் சிறப்பாக
தொடங்க ஆர்வமாக
இருக்கிறேன் என்றார்.

**புதுச்சேரியில் அம்மா மக்கள் முன்னேற்ற கழகம் சார்பில்
அண்ணாவின் பிறந்தநாள் விழா**



புதுச்சேரியில், செப். 16
புதுச்சேரியில் அம்மா
மக்கள் முன்னேற்ற கழகம்
சார்பில் அண்ணாவின்
பிறந்தநாள் விழா யொட்டி
அவரது கிலைக்கு மாயதை
அணிவித்து மரியாதை
செய்யப்பட்டது
அறிஞர் அண்ணா
அவர்களின் பிறந்தநாளை
முன்னிட்டு தியாககதனைவி
சின்னமா ஆதரவோடு,

கழக பொதுச்செயலாளர்
மக்கள் செல்வம்
ஜிஜிசுபி அணைக்கிணங்க
புதுச்சேரி தெற்கு மாநில
கழக செயலாளர்
ஹி.சி. ஆறுமுகம்,
வடக்கு மாநில கழக
செயலாளர் ஷி.ஜி.சேகர்
தலைமையில் அறிஞர்
அண்ணா அவர்களின்
திருவுருவ சிலைக்கு மாலை
அணிவித்து மரியாதை

செலுத்தப்பட்டது.
இந்த நிகழ்ச்சியில்
அவைத் தலைவர்
சுப்பிரமணிய வீரப்பன்,
டாக்டர் சிவம்பரசன்
களிர் அணி காமாட்சி,
லாவண்யா, தரணிதேவி,
தொகுதி கழக
செயலாளர்கள் கான்டெனர்கள்,
செந்தில், அன்பு, தனவேலு,
சுந்தர், செல்லா, பூக்கடை

ராஜா மற்றும் தமிழ்செல்வன், கணபதி, சீத்தா, சலீம், அண்ணாமலை, சிங்கராஜேஷ், இளம்பழுதி, கதிர்காமம் ரகுபதி, நந்தகோபால்,, ரங்கன், ஜெயபால், பாஸ்கர், பழிபா, சாந்தி, சுப்புலட்சுமி உள்ளிட்ட கதாநிர்வாகிகள் மற்றும் தொண்டர்கள் கலந்து கொண்டனர்.



EQUIRUS WEALTH PRIVATE LIMITED

AMFI - registered Mutual Fund Distributor

SEBI registered Portfolio Managers - INP000007076

12th Floor, C Wing, Unit No. 1201 Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013. CIN: U74995MH2018PTC308551
Tel No: +91-22-4332-0600 | Fax: +91-22-4332-0601
Email: wealth@equiruswealth.com | Website: www.equiruswealth.com

Surrender of Investment Advisory Licence

This is to inform you that Equirus Wealth Private Limited is going to surrender the SEBI registration certificate as an Investment Adviser with registration number INA000011431 and that if anyone has any grievances, they can lodge the grievance at scores.gov.in.

For Equirus Wealth Private Limited
Sd/-
Ankur Maheshwari
CEO

GNA

G N A AXLES LIMITED

CIN: L29130PB1993PLC013684

Regd. Office : GNA HOUSE, 1-C Chhoti Baradari Part - II, Opposite Medical College, Garha Road Jalandhar 144001. Tel No.: +91-181-4630477, Fax: +91-181-4630477
E-mail : gjai@gnagroup.com, Website : www.gnagroup.com,

Notice of Commencement and end of Remote E-voting.

In terms of Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the shareholders are provided with the facility to vote electronically (E-Voting) on the Resolutions set forth in the Notice of the 28th AGM to be held on September 20, 2021 for which the Company has engaged the Services of M/s Linktime India Private Limited to provide E-Voting facility for voting to the Members of the Company to cast their vote through Remote E Voting and the facility of E Voting to the members participating in the 28th AGM through VC/OAVM. **Members may note that the E-voting shall commence on 17th September 2021 (9:00 AM) and shall end on 19th September 2021 (5:00 PM). During this period the shareholder of the Company holding shares either in Physical or dematerialised form, as on cut off date 13th September, 2021, may cast their vote electronically.** For detailed procedure of evoting, kindly refer the notice of the 28th Annual General Meeting. Facility of E-Voting shall also be available during the time of AGM and members who have not casted their vote electronically earlier shall be eligible to vote at the 28th AGM. This notice should be read alongwith the Notice of the 28th Annual General Meeting dated July, 24 2021 sent to shareholders through email on 27th August 2021.

By order of the Board of Directors
For G N A Axles Limited

Place : Jalandhar
Date : September 15, 2021

Gourav Jain
Company Secretary

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	Archon Engicon Limited
2. Date of incorporation of corporate debtor	22/12/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5. Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudiya Gurukul Road, Memnagar, Ahmedabad - 380052
6. Insolvency commencement date in respect of corporate debtor	07th September 2021 (Vide order dated 07th September 2021 passed by Hon'ble NCLT - Ahmedabad Bench and the same was communicated to IRP on 14th September 2021).
7. Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date, which is 13th March, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Parthiv Parikh Reg. No. IBBI/PA-002/IP-N00369/2017-2018/11063
9. Address and e-mail of the interim resolution professional, as registered with the Board	9, Vinanti Apartments, Panchwati 2nd Lane, Ambawadi, Ahmedabad, Gujarat - 380006. EMAIL: parthiv.parikh25@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	912, Venus Atlantis Corporate Park, Prahaladnagar, Ahmedabad-380015. EMAIL: cirp.archonengicon@rbsa.in
11. Last date for submission of claims	28th September, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Archon Engicon Limited on 07th September 2021.

The creditors of Archon Engicon Limited, are hereby called upon to submit their claims with proof on or before 28th September 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Parthiv Parikh
Place : Ahmedabad
IBBI/PA-002/IP-N00369/2017-2018/11063

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRESCOT PRODUCTIONS PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Prescot Productions Private Limited
2.	Date of incorporation of corporate debtor	27.07.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U33209TN2016PTC111674
5.	Address of the registered office & principal office (if any) of corporate debtor	No. 190, Tiny Sector, Sidco Industrial Estate, Ambattur, Chennai-600 098, Tamil Nadu.
6.	Date of closure of Insolvency Resolution Process	07.09.2021
7.	Liquidation commencement date of corporate debtor	07.09.2021
8.	Name and registration number of the insolvency professional acting as liquidator	B. Mekala IBBI Regn. No. IBBI/PA-002/IP-N00675/2018-19/12416 Mob. No. 98841 90444
9.	Address and e-mail of the liquidator, as registered with the Board	57, Bhayya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600 007 Email : mekalasivamohan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	2 nd Floor, Hari Krupa, 71/1, MC Nicholas Road, (off. Poonamallee High Road), Chetpet, Chennai-600 031 Email : liqn.prescot@gmail.com
11.	Last date for submission of claims	06.10.2021

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the **Prescot Productions Private Limited** on 7th September 2021. The stakeholders of **Prescot Productions Private Limited** are hereby called upon to submit their claims with proof on or before 06th October 2021, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **B. Mekala**,
Liquidator, IBBI/PA-002/IP-N00675/2018-19/12416

Date and place : 16th September 2021, Chennai

E-AUCTION SALE NOTICE				
JMD OILS PRIVATE LIMITED (IN LIQUIDATION) Reg. Off.: 5/24 Ramesh Nagar New Delhi-110015 Liquidator: Shalu Khanna Liqudator Address: LGF, A-16/9, Vasant Vihar, New Delhi-110057 Email: JMD.LIQ@LLCA.NET, Contact No.- 9810193715				
E-Auction Sale of Assets under Insolvency and Bankruptcy Code, 2016 Date and Time of Auction: October 14, 2021 from 11:00 a.m. to 1.00 p.m. (With unlimited extension of 5 minutes each)				
Sale of Assets and Properties owned by JMD Oils Private Limited (in Liquidation) forming part of Liquidation Estate of JMD Oils Private Limited in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi vide order dated 03.02.2021. The sale of properties will be done by the undersigned through the e-auction platform https://ncltauction.auctiontiger.net .				
Lot	Type of Assets and Property	Reserve Price	EMD	Incremental
1	Land & Building and Plant & Machinery	92,00,00,000	9,20,00,000	10,00,000
1.1.	Land and Building situated at Survey No-120, Village- Bhimasar, Opposite Bhimasar Railway Station, Gandhidham-370201, Gujarat Land admeasuring 122.19 Acres Total Build up area of the building and other sheds structures as per physical measurement is approximate 33,199 Sq. Mtr. i.e. 357,359 Sq. Ft.			
1.2	Plant & Machinery including Inventory, Office Equipment, Furniture & Fixtures			
2	Vehicle	13,50,000	1,35,000	5,000
3	Consolidated Lot 1 and Lot 2	92,00,00,000	9,20,00,000	10,00,000
4	Tanker	78,000	8,000	500
5	Tanker	60,500	6,000	500
6	Tanker	62,000	6,000	500
7	Tanker	62,000	6,000	500
8	Tanker	71,000	7,000	500
9	Tempo (Tata)	51,500	5,000	500
10	Tempo (Tata)	51,500	5,000	500
11	Tempo (Tata)	51,500	5,000	500
12	Bus (Tata)	74,000	7,500	500
13	Mahindra Bolero	75,200	7,500	500
14	Car- Verna	48,000	5,000	500
15	Car- BMW	4,19,000	50,000	500
16	Car- Maruti Swift	63,000	6,000	500
17	Car- Maruti Swift	63,000	6,000	500
18	Car- Maruti Swift	63,000	6,000	500
19	Car- Toyota Elios	47,500	4,500	500
20	Motor Cycle	2,850	500	200
21	Motor Cycle	2,750	500	200
22	Scooter	2,750	500	200

Terms and Condition of the E-auction are as under:

1.E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s e-procurement Technologies Limited (Auction Tiger).

2.Prospective Bidder(s) may inspect the property/assets from September 29, 2021 To October 01, 2021 From 11:00 AM to 5:00 PM tender can be submitted online in the web portal <https://ncltauction.auctiontiger.net> through electronic mode and hard copy of the tender documents duly completed in a sealed envelope to be submitted to the Liquidator on or before October 12, 2021 upto 05:00 PM.

3.The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on websites <https://ncltauction.auctiontiger.net>. Contact: Mr. Praveen Kumar at +91-9727277882/079 6813 6855/854 E-mail:praveen.thevar@auctiontiger.net, nclt@auctiontiger.net

4.The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefor.

Shalu Khanna
Liquidator
Date: September 15, 2021
Place: New Delhi
IBBI/PA-001/IP-P00917/2017-2018/11523



CENTRAL UNIVERSITY OF HARYANA
NAAC Accredited 'A' Grade University
MAHENDERGARH - 123031 (HARYANA)

TENDER FOR MANPOWER AND SECURITY SERVICES

Sealed tenders are invited for providing manpower and security services in the Central University of Haryana, Mahendergarh. Detailed tender documents, terms and conditions can be downloaded from the University website www.cuh.ac.in
The last date of receipt of tender is **08.10.2021 upto 02:30 PM**. Any addendum/ corrigendum/ notice etc. in this regard shall be uploaded on the University website only.

DEPUTY REGISTRAR (E&G)



UCO BANK
Honours Your Trust
(A Govt. of India Undertaking)

NOTICE INVITING TENDER

UCO Bank invites Request for Proposals (RFPs) for:

- On-boarding of Online accounting application for dynamic QR Code generation and GST integration on OPEX model for Bank's customers (Re-tendering).
- Selection of vendor for implementation of EASE banking outlets in the bank under CAPEX model.

For details, please refer to our website <https://www.ucobank.com>
Date : 16.09.2021
Honours your Trust

Head Office – II,
Department of Information Technology
3 & 4 DO Block, Sector – I,
Salt Lake, Kolkata-700064

Athani, Ernakulam-683 585, Kerala.
Tele. No (0484) –2474301 (5 lines)

E-TENDER NOTICE

Sl.No.	Tender No	Description
1	KAMCO/MTLS/21-22/BOM/122-123	Supply of Cast Iron Components
2	KAMCO/MTLS/21-22/BOM/124-126/127	Supply of Sheet Metal Components
3	KAMCO/MTLS/21-22/BOM/128-130/131	Supply of Machined Components
4	KAMCO/MTLS/21-22/138-129	Supply of Machined Components
5	KAMCO/MTLS/21-22/BOM/121-132	Supply of Aluminium Item- (AC Flange)
6	KAMCO/MTLS/21-22/108	Supply of DI Piston Ring Assy
7	KAMCO/MTLS/21-22/120	Supply of Chemicals

(RE-TENDER)

Visit our website www.kamcoindia.com or contact Materials Dept.
Apply tenders: www.etenders.kerala.gov.in

16/09/2021

s/d
Managing Director



EDELWEISS ASSET RECONSTRUCTION CO. LTD.
CIN : U67100MH2007PLC174759
Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.

CORRIGENDUM TO THE PROCESS DOCUMENT FOR E-AUCTION SALE OF SECURED ASSETS OF ARSHIVA LIMITED (Erstwhile known as ARSHIVA INTERNATIONAL LIMITED).

Pursuant to the Public Announcement dated August 17, 2021 and uploaded on the website of Edelweiss Asset Reconstruction Company (EARC) <https://www.edelweissarc.in>, the Property Sale/asp and Auction Tiger <https://edelweissarc.auctiontiger.net/EPROC/>, the Timeline for E-Auction stands extended from September 17, 2021 to September 27, 2021, including the following changes in timeline with respect to but not limited to Clause 5, 6, 7, 11 & 15 as in 'Annexure 1: Terms and Conditions for E-Auction Sale' of the Process Document.

Particulars

Sr.no	Particulars	Revised Date
1	Submission of Bid document along with EMD	24 September 2021
2	Date of E-auction	27 September 2021

The Process Document uploaded on the website(s) mentioned above is to be read in conjunction with the following amendments. All other terms, conditions and instructions provided in the Bid Process Document remain unchanged and shall continue to apply. Please refer to the Process Document and a detailed corrigendum as uploaded on above mentioned website(s).

Sd- Authorized Officer
Edelweiss Asset Reconstruction Company Limited
Date – 15th September 2021



NMDC Limited
(A Government of India Enterprise)
Donimalai Complex,
Donimalai Township, Sandur Taluq, Ballari Dist., Karnataka - 583118.

TENDER NOTIFICATION

Sealed tenders in two bid system are inviting from the competent, experienced and financially sound contractors for the following work :

Sl. No.	Tender No. & Date	Name of Work	Cost of Work (₹)	sale/ download period From-to	Last date of Submission upto 15.00 Hrs.
1.	CEW/101781/2021, Date: 17-09-2021	"Repair of Road from Bus Stop to Office Premises at Screening Plant DIOM"	₹ 23.80 Lakhs	17-09-2021 to 16-10-2021	16-10-2021
2.	CEW/101747/2020, Date: 17-09-2021	"Construction of 1 no RO Plant at Navatlai Village including Electrification works under CSR works"	₹ 20.54 Lakhs	18-09-2021 to 18-10-2021	18-10-2021
3.	CEW/101515/2021, Date: 17-09-2021	"Renovation of Existing Multipurpose Community Building including Electrical works at Narasingapura Village under CSR Activity"	₹ 27.27 Lakhs	22-09-2021 to 21-10-2021	21-10-2021
4.	KIOM/TE/EX/2021, Date: 16-08-2021	"Hiring of 1 to 1.2 M3 capacity back-hoe excavator trenching / piling of stockpile at KIOM for 1300 hrs for 2 years."	₹ 41.42 Lakhs	16-09-2021 to 07-10-2021	07-10-2021

For further clarification : Sl.No. 1 to 3 may contact by e-mail to diomcivil@nmdc.co.in / Fax No. 08395-274644 and for Sl.No. 4 may contact by e-mail to kiom.nmdc@gmail.com / Fax No. 08395-274640. Detailed NIT and tender documents of above can be viewed and / or downloaded from NMDC's website <https://www.nmdc.co.in/nmcdtender/default.asp> or Central Public Procurement Portal <https://www.eprocure.gov.in>. For Sl. No. 4 download from website <https://gem.gov.in> and the bid must be submitted through online at GeM only. Further, for any corrigendum, amendments, clarification etc may please follow the above website.

For and on behalf of **NMDC Limited**
General Manager (Production)

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRESCOT PRODUCTIONS PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Prescot Productions Private Limited
2.	Date of incorporation of corporate debtor	27.07.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U33209TN2016PTC111674
5.	Address of the registered office & principal office (if any) of corporate debtor	No. 190, Tiny Sector, Sidco Industrial Estate, Ambattur, Chennai-600 098, Tamil Nadu.
6.	Date of closure of Insolvency Resolution Process	07.09.2021
7.	Liquidation commencement date of corporate debtor	07.09.2021
8.	Name and registration number of the insolvency professional acting as liquidator	B. Mekala IBBI Regn. No. IBBI/PA-002/IP-N00675/2018-19/12416 Mob. No. 98841 90444
9.	Address and e-mail of the liquidator, as registered with the Board	57, Bhayya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600 007 Email : mekalasivamohan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	2 nd Floor, Hari Krupa, 71/1, MC Nicholas Road, (off. Poonamallee High Road), Chetpet, Chennai-600 031 Email : liqn.prescot@gmail.com
11.	Last date for submission of claims	06.10.2021

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the **Prescot Productions Private Limited** on 7th September 2021. The stakeholders of **Prescot Productions Private Limited** are hereby called upon to submit their claims with proof on or before 06th October 2021, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **B. Mekala**,
Liquidator, IBBI/PA-002/IP-N00675/2018-19/12416

Date and place : 16th September 2021, Chennai



KRISHANA PHOSCHEM LIMITED
Regd. Off.: 5-20, Basement, R.C. Vyas Colony, Shilwara, 311001 Rajasthan
CIN:L24124RJ2004PLC019288

INFORMATION REGARDING THE EXTRA ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Shareholders may please note that the Extra Ordinary General Meeting "EGM" of Krishana Phoschem Limited "the Company" will be held on Friday, the 08th October, 2021 11:00 A.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), in compliance with the provisions of Companies Act, 2013 and the rules made thereunder read with General Circular Nos. 14/1070, 17/2020, 20/2020 and 02/2021 issued by Ministry of Corporate Affairs and Circular No SEBI/110/00/CMD/OIR/P/2010/79 dated 12th May 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021 issued by Securities and Exchange Board of India (hereinafter collectively referred to as "circulars"), to transact the businesses that will be set forth in Notice of the meeting.

In view of the prevailing situation, owing to the difficulties involved in dispatching of physical copies of the Notice and pursuant to the above circulars, the Notice concerning the EGM shall be sent to the shareholders only by email on such addresses as are registered with the Depository Participant(s). Notice will also be available on the website of the Company at www.krishnaphoschem.com and National Stock Exchange of India Limited ("NSE") at www.nseindia.com.

Shareholder, will be able to cast their vote remotely on the businesses as set forth in the Notice of the EGM through electronic voting system, if their email address is registered with the Depository Participant(s), the login credentials for remote e-voting will be sent on the registered email address. Please note that same login credentials are required for participating in the EGM through VC / OAVM. Shareholder, whose email address is not registered are requested to do the same by following the procedure given below:

- Shareholders holding shares in Demat form can get their email ID registered/updated only by contacting their respective Depository Participants.
- Shareholders holding shares in physical form can register their email address and mobile number with Company's Registrar and Transfer Agents, Link Intime India Private Limited (the RTA) by sending an e-mail request at the email ID ml.helpdesk@linkintime.co.in along with signed scanned copy of the request letter providing the email address and mobile number, self- attested copy of PAN Card and copy of a share certificate for registering their email address and receiving the EGM Notice and the e-voting instructions.
- Shareholders who have not registered their email addresses with the RTA/ their Depository participant(s) or the Shareholders who have not received EGM Notice and voting instructions are requested to visit www.krishnaphoschem.com to obtain such details. The instructions for voting and attending the EGM through VC / OAVM shall also be provided in the Notice of EGM and uploaded on the website of the NSDL www.evoting.nsdl.com.

The EGM Notice will be sent to the shareholders in accordance with the applicable laws at their registered email addresses in due course.

By Order of the Board of Directors
For Krishana Phoschem Limited
Sd/-
Place: Bhiwara
Dated: 15/09/2021
(Priyanka Bansal)
Company Secretary

Telcos get cash flow boost as Cabinet clears relief package

The government said guidelines regarding this would be finalised by the finance ministry.

Among the long-term measures, the one which would be most welcomed by the industry, would be the redefinition of AGR in a manner which clearly stipulates what revenues will go towards its calculation. The government said companies in future will need

to pay the licence fee and SUC only on telecom revenues and not on non-telecom revenues like interest, dividends, capital gains, etc. However, since this will also be from a prospective date, it will not bring any immediate relief to the operators. The licence fee which currently stands at 8% of the AGR has not been changed, but since non-telecom revenues will be taken out, the amount companies pay as licence fee would slightly come down.

Among the other measures is rationalisation of bank guarantees, where in future there would be no requirements for multiple BGs in different licenced service areas and one BG will be enough. For future auctions, no BGs would be required.

Interest rates have been rationalised and penalties removed from October 1 for delayed payments of licence fee and SUC. These would attract interest rate of SBI's MCLR plus 2% instead of MCLR plus 4% and interest would be compounded annually instead of monthly. Further, penalty and interest on penalty have been removed.

In future auctions, the tenure of spectrum has been increased from 20 to 30 years and after 10 years of acquiring spectrum, compa-

nies would have the option of surrendering it. However, since these measures would not bring any immediate relief to the operators. Though the government has said SUC would be scrapped on spectrum in future auctions, it did not clarify how the segregation of revenues accruing from different bands would be done. In the past, DoT has failed to do such segregation because of which SUC reforms got stuck.

Billions blown as Macau casino investors fold amid gambling review

At a news briefing on Tuesday, Lei detailed nine areas for the consultation, such as the number of licenses, better regulation and employee welfare, as well as having government representatives to supervise daily casino operations.

The government also plans to increase voting shares in gaming concessionaires for permanent residents of Macau, as well as more rules on transfer and distribution of profits to shareholders.

Discussions over the future of Macau's casino licences come amid rocky US-China

relations, leaving some investors fearing an edge for domestic players over US-based casino operators.

The government has not singled out any US players, but companies have moved to beef up the presence of Chinese or local executives as they position themselves more as Macau operators than foreign one.

Before licence expiry, operators have tried to strengthen corporate responsibility and diversify into non-gaming offerings to placate Beijing which fears over-reliance on gambling. Macau has boosted scrutiny of casinos in recent years, clamping down on illicit capital flows from mainland China and targeting underground lending and illegal cash transfers.

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— REUTERS



UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice Ad for Declaration of Income Distribution cum capital withdrawal & Maturity under UTI Fixed Term Income Fund - Series XXX - III (1106 days)

Sr. No.	Scheme Name	NAV as on 14/09/21 (per unit)	
		Option/Plan	Nav per Unit (₹)
1	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Direct Plan - Annual Payout of IDCW option	10.3151
2	UTI - Fixed Term Income Fund Series XXX-III (		

Equirus Wealth
EQUIRUS WEALTH PRIVATE LIMITED
AMFI - registered Mutual Fund Distributor
 SEBI registered Portfolio Managers - INP000007076
 12th Floor, C Wing, Unit No. 1201 Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013. CIN: U74995MH2018PTC308551
 Tel No: +91-22- 4332-0600 | Fax: +91-22-4332-0601
 Email: wealth@equiruswealth.com | Website: www.equiruswealth.com

Surrender of Investment Advisory Licence

This is to inform you that Equirus Wealth Private Limited is going to surrender the SEBI registration certificate as an Investment Adviser with registration number INA000011431 and that if anyone has any grievances, they can lodge the grievance at scores.gov.in.

For Equirus Wealth Private Limited
 Sd/-
Ankur Maheshwari
 CEO

GNA
G N A AXLES LIMITED
 CIN: L29130PB1993PLC013684
 Regd. Office : GNA HOUSE, 1-C Chholi Baradari Part – II, Opposite Medical College, Garha Road Jalandhar 144001. Tel No.: +91-181-4630477, Fax: +91-181-4630477
 E-mail : gjan@gnagroup.com, Website : www.gnagroup.com,

Notice of Commencement and end of Remote E-voting.

In terms of Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the shareholders are provided with the facility to vote electronically (E-Voting) on the Resolutions set forth in the Notice of the 28th AGM to be held on September 20, 2021 for which the Company has engaged the Services of M/s Linkintime India Private Limited to provide E-Voting facility for voting to the Members of the Company to cast their vote through Remote E Voting and the facility of E Voting to the members participating in the 28th AGM through VC/OAVM. **Members may note that the E-voting shall commence on 17th September 2021 (9:00 AM) and shall end on 19th September 2021 (5:00 PM). During this period the shareholder of the Company holding shares either in Physical or dematerialised form, as on cut off date 13th September, 2021, may cast their vote electronically.** For detailed procedure of evoting, kindly refer the notice of the 28th Annual General Meeting. Facility of E-Voting shall also be available during the time of AGM and members who have not casted their vote electronically earlier shall be eligible to vote at the 28th AGM. This notice should be read alongwith the Notice of the 28th Annual General Meeting dated July, 24 2021 sent to shareholders through email on 27th August 2021.

By order of the Board of Directors
 For G N A Axles Limited
 Sd/-
Gourav Jain
 Company Secretary

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	Archon Engicon Limited
2. Date of incorporation of corporate debtor	22/12/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5. Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhaya Gurukul Road, Memnagar, Ahmedabad - 380052.
6. Insolvency commencement date in respect of corporate debtor	07th September 2021 (Vide order dated 07th September 2021 passed by Hon'ble NCLT - Ahmedabad Bench and the same was communicated to IRP on 14th September 2021).
7. Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date, which is 13th March, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Parthiv Parikh Reg. No. IBBI/IPA-002/IP-N00369/2017-2018/11063
9. Address and e-mail of the interim resolution professional, as registered with the Board	9, Vinanti Apartments, Panchwati 2nd Lane, Ambawadi, Ahmedabad, Gujarat - 380006. EMAIL: parthiv.parikh25@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	912, Venus Atlantis Corporate Park, Prahladnagar, Ahmedabad - 380015. EMAIL: cirp.archonengicon@rbsa.in
11. Last date for submission of claims	28th September, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Archon Engicon Limited on 07th September 2021.

The creditors of Archon Engicon Limited, are hereby called upon to submit their claims with proof on or before 28th September 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Parthiv Parikh
Date : 15th September 2021
Place : Ahmedabad
 IBBI/IPA-002/IP-N00369/2017-2018/11063

E-AUCTION SALE NOTICE
JMD OILS PRIVATE LIMITED (IN LIQUIDATION)
 Reg. Off.: 5/24 Ramesh Nagar New Delhi-110015
 Liquidator: Shalu Khanna
 Liquidator Address: LGF, A-16/9, Vasant Vihar, New Delhi-110057
 Email: JMD.LIQ@LLCA.NET, Contact No.- 9810193715

E-Auction
 Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: October 14, 2021 from 11.00 a.m. to 1.00 p.m.
 (With unlimited extension of 5 minutes each)

Sale of Assets and Properties owned by **JMD Oils Private Limited** (in Liquidation) forming part of Liquidation Estate of JMD Oils Private Limited in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi vide order dated 03.02.2021. The sale of properties will be done by the undersigned through the e-auction platform <https://ncltauction.auctiontiger.net>.

Lot	Type of Assets and Property	Reserve Price	EMD	Incremental
1.	Land & Building and Plant & Machinery	92,00,00,000	9,20,00,000	10,00,000
1.1.	Land and Building situated at Survey No-320, Village- Bhimasar, Opposite Bhimasar Railway Station, Gandhidham-370031, Gujarat and measuring 122.18 Acre Total Build up area of the building and other sheds structures as per physical measurement is approximate 33,199 Sq. Mtr. i.e. 337,389 Sq. Ft.			
1.2.	Plant & Machinery including Inventory, Office Equipment, Furniture & Fixtures			
2.	Vehicle	13,50,000	1,35,000	5,000
3.	Consolidated Lot 1 and Lot 2	92,00,00,000	9,20,00,000	10,00,000
4.	Tanker	78,000	8,000	500
5.	Tanker	60,500	6,000	500
6.	Tanker	62,000	6,000	500
7.	Tanker	62,000	6,000	500
8.	Tanker	71,000	7,000	500
9.	Tempo (Tata)	51,500	5,000	500
10.	Tempo (Tata)	51,500	5,000	500
11.	Tempo (Tata)	51,500	5,000	500
12.	Bus (Tata)	74,000	7,500	500
13.	Mahindra Bolero	75,200	7,500	500
14.	Car- Verna	48,000	5,000	500
15.	Car- BMW	4,19,000	50,000	500
16.	Car- Maruti Swift	63,000	6,000	500
17.	Car- Maruti Swift	63,000	6,000	500
18.	Car- Maruti Swift	63,000	6,000	500
19.	Car- Toyota Etios	47,500	4,500	500
20.	Motor Cycle	2,850	500	200
21.	Motor Cycle	2,750	500	200
22.	Scoter	2,750	500	200

Terms and Condition of the E-auction are as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS, BARS/IS" through approved service provider M/s e-procurement Technologies Limited (Auction Tiger).

2. Prospective Bidders(s) may inspect the property/assets from September 29, 2021 To October 01, 2021 from 11.00 AM to 5.00 PM and tender can be submitted online in the web portal <https://ncltauction.auctiontiger.net> through electronic mode and hard copy of the tender documents duly completed in a sealed envelope to be submitted to the Liquidator on or before October 12, 2021 up to 05:00 PM.

3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ncltauction.auctiontiger.net>. Contact: Mr. Praveen Kumar at +91-9722778828/079 6813 6855/854 E-mail: praveen.theva@ncltauctiontiger.net, nclt@ncltauctiontiger.net

4. The Liquidator has the absolute right to accept or reject any or all offer(s) or auction/postpone/cancel the e-auction or withdraw any portion or thereof from the auction proceeding at any stage without assigning any reason thereof.

Shalu Khanna
 Liquidator
 Date: September 15, 2021
 Place: New Delhi
 IBBI/IPA-001/IP-P00917/2017-2018/11523

CENTRAL UNIVERSITY OF HARYANA
 NAAC Accredited 'A' Grade University
MAHENDERGARH - 123031 (HARYANA)

TENDER FOR MANPOWER AND SECURITY SERVICES

Sealed tenders are invited for providing manpower and security services in the Central University of Haryana, Mahendergarh. Detailed tender documents, terms and conditions can be downloaded from the University website www.cuh.ac.in

The last date of receipt of tender is **08.10.2021** upto **02:30 PM**. Any addendum/ corrigendum/ notice etc. in this regard shall be uploaded on the University website only.

DEPUTY REGISTRAR (E&G)

यूको बैंक UCO BANK
 Honours your Trust (A Govt. of India Undertaking)

Department of Information Technology
 3 & 4, DD Block, Sector - 1,
 Salt Lake, Kolkata-700064

NOTICE INVITING TENDER

UCO Bank invites Request for Proposals (RFPs) for:

1. On-boarding of Online accounting application for dynamic QR Code generation and GST integration on OPEX model for Bank's customers (Re-tendering).
2. Selection of vendor for implementation of EASE banking outlets in the bank under CAPEX model.

For details, please refer to our website <https://www.ucobank.com>
 Date : 16.09.2021 Deputy General Manager (DIT, BPR & STD)
 Honours your Trust

KAMCO
 (A Govt. of India Undertaking)

E-TENDER NOTICE

Sl.No.	Tender No.	Description
1	KAMCO/MTLS/21-22/BOM/122-123	Supply of Cast Iron Components
2	KAMCO/MTLS/21-22/BOM/124-126-127	Supply of Sheet Metal Components
3	KAMCO/MTLS/21-22/BOM/125-130-131	Supply of Machined Components
4	KAMCO/MTLS/21-22/BOM/127-128-129	Supply of Machined Components
5	KAMCO/MTLS/21-22/BOM/121-132	Supply of Aluminium Item - (AC Flange)
6	KAMCO/MTLS/21-22/108	Supply of Oil Piston Ring Assy

(RE-TENDER)

Sl.No.	Tender No.	Description
7	KAMCO/MTLS/21-22/120	Supply of Chemicals

Visit our website www.kamcoindia.com or contact Materials Dept. s/d
 Apply tenders: www.etenders.kerala.gov.in Managing Director

16/09/2021

EDELWEISS ASSET RECONSTRUCTION CO. LTD.
 CIN - U67100MH2007PLC174759
 Edelweiss House, Off C.S.T. Road, Kalina, Mumbai - 400 098

CORRIGENDUM TO THE PROCESS DOCUMENT FOR E-AUCTION SALE OF SECURED ASSETS OF ARSHIVA LIMITED (erstwhile known as ARSHIVA INTERNATIONAL LIMITED)

Pursuant to the Public Announcement dated August 17, 2021 and uploaded on the website of Edelweiss Asset Reconstruction Company (EARC) <https://www.edelweissarc.in> Property Sale.aspx and Auction Tiger <https://edelweissarc.auctiontiger.net/EPROC/>, the timeline for E-Auction stands extended from September 17, 2021 to September 27, 2021, including the following changes in timeline with respect to but not limited to Clause 5, 6, 7, 11 & 15 as in 'Annexure I - Terms and Conditions for E-Auction Sale' of the Process Document.

Sd/- Authorized Officer
 Edelweiss Asset Reconstruction Company Limited Date - 15th September 2021

NMDC Limited
 (A Government of India Enterprise)
 Donimalai Complex,
 Donimalai Township, Sandur Taluq, Ballari Dist., Karnataka - 583118.

TENDER NOTIFICATION

Sealed tenders in the two bid system are inviting from the competent, experienced and financially sound contractors for the following work:

Sl. No.	Tender No. & Date	Name of Work	Cost of Work (₹)	Sale/ download period From-to	Last date of Submission upto 15.00 Hrs.
1.	CEW/101/1881/2021, Date: 17-09-2021	"Repair of Road from Bus Stop to Office Premises at Screening Plant DIOM"	₹ 23.60 Lakhs	17-09-2021 to 16-10-2021	16-10-2021
2.	CEW/101/147/2020, Date: 17-09-2021	"Construction of 1 no RO Plant at Navallati Village including Electrification works under CSR works"	₹ 20.54 Lakhs	18-09-2021 to 18-10-2021	18-10-2021
3.	CEW/101/151/2021, Date: 17-09-2021	"Renovation of Existing Multipurpose Community Building including Electrical works at Narasingapura Village under CSR Activity"	₹ 27.27 Lakhs	22-09-2021 to 21-10-2021	21-10-2021
4.	KIOM/TE/EX/2021, Date: 16-09-2021	"Hiring of 1 to 1.2 M3 capacity back-hoe excavator trenching / piling of stockpile at KIOM for 1300 hrs for 2 years."	₹ 41.42 Lakhs	16-09-2021 to 07-10-2021	07-10-2021

For further clarification: Sl.No. 1 to 3 may contact by e-mail to diomcivil@nmdc.co.in / Fax No. 08395-274644 and for Sl.No. 4 may contact by e-mail to kiom.nmdc@gmail.com / Fax No. 08395-274640. Detailed NIT and tender documents of above can be viewed and / or downloaded from NMDC's website <https://www.nmdc.co.in/nmdctender/default.aspx> or Central Public Procurement Portal <https://www.eprocure.gov.in>. For Sl. No. 4 download from website <https://gem.gov.in> and the bid must be submitted through online at GeM only. Further, for any corrigendum, amendments, clarification etc may please follow the above website.

For and on behalf of NMDC Limited
General Manager (Production)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRESCOT PRODUCTIONS PRIVATE LIMITED

Sl.No. PARTICULARS	DETAILS
1. Name of corporate debtor	Prescot Productions Private Limited
2. Date of incorporation of corporate debtor	27.07.2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U33209TN2016PTC111674
5. Address of the registered office & principal office (if any) of corporate debtor	No. 190, Tiny Sector, Sidco Industrial Estate, Ambattur, Chennai-600 098, Tamil Nadu.
6. Date of closure of Insolvency Resolution Process	07.09.2021
7. Liquidation commencement date of corporate debtor	07.09.2021
8. Name and registration number of the insolvency professional acting as liquidator	B. Mekala IBBI/IPA-002/IP-N00675/2018-19/12416 Mob. No. 98841 90444
9. Address and e-mail of the liquidator, as registered with the Board	57, Bhakya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai-600 007 Email : mekalsivamoham@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	2 nd Floor, Hari Krupa, 71/1, MC Nicholas Road, (off. Poonamallee High Road), Chetpet, Chennai-600 031 Email : iqgn.prescot@gmail.com
11. Last date for submission of claims	06.10.2021

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the **Prescot Productions Private Limited** on 7th September 2021. The stakeholders of **Prescot Productions Private Limited** are hereby called upon to submit their claims with proof on or before 6th October 2021, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **B. Mekala**, Liquidator, IBBI/IPA-002/IP-N00675/2018-19/12416
 Date and place : 16th September 2021, Chennai

KRISHANA PHOSCHEM LIMITED
 Regd. Off.: 5-D-29, Bhikara, R.C. Vyas Colony, Bhikara, 311001 Rajasthan
 CIN: L24124RJ2004PLC01928

INFORMATION REGARDING THE EXTRA ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Shareholders may please note that the Extra Ordinary General Meeting EGM of Krishna Phoschem Limited the Company will be held on Friday, the 08th October, 2021 11:00 A.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), in compliance with the provisions of Companies Act, 2013 and the rules made thereunder read with General Circular Nos. 14/1070, 17/2020, 20/2020 and 02/2021 issued by Ministry of Corporate Affairs and Circular No SEBI/HO/CFD/MOIR/P/2010/79 dated 12th May 2020 and SEBI/HO/CFD/MOZ/CIR /P/2021/11 dated 15th January 2021 issued by Securities and Exchange Board of India hereinafter collectively referred to as "circulars", to transact the businesses that will be set forth in Notice of the meeting.

In view of the prevailing situation, owing to the difficulties involved in dispatching of physical copies of the Notice and pursuant to the above circulars, the Notice convening the EGM shall be sent to the shareholders only by email on such addresses as are registered with the Depository Participant(s). Notice will also be available on the website of the Company at www.krishnaphoschem.com and National Stock Exchange of India Limited ("NSE") at www.nseindia.com.

Shareholder, will be able to cast their vote remotely on the businesses as set forth in the Notice of the EGM through electronic voting system, if their email address is registered with the Depository Participant(s), the login credentials for remote e-voting will be sent on the registered email address. Please note that same login credentials are required for participating in the EGM through VC / OAVM.

Shareholder, whose email address is not registered are requested to do the same by following the procedure given below:

1. Shareholders holding shares in Demat form can get their email ID registered/updated only by contacting their respective Depository Participants.
2. Shareholders holding shares in physical form can register their email address and mobile number with Company's Registrar and Transfer Agents, Link Intime India Private Limited (the RTA) by sending an e-mail request at the email ID rtm.helpdesk@linkintime.co.in along with signed scanned copy of the request letter providing the email address and mobile number, self-attested copy of PAN Card and copy of a share certificate for registering their email address and receiving the EGM Notice and the e-voting instructions.
3. Shareholders who have not registered their email addresses with the RTA/ their Depository participant(s) or the Shareholders who have not received EGM Notice and voting instructions are requested to visit www.krishnaphoschem.com to obtain such details. The instructions for voting and attending the EGM through VC / OAVM shall also be provided in the Notice of EGM and uploaded on the website of the NSDL www.evoting.nsdl.com.

The EGM Notice will be sent to the shareholders in accordance with the applicable laws at their registered email addresses in due course.

By Order of the Board of Directors
 For Krishana Phoschem Limited
 Sd/-
 (Pragita Bansal)
 Company Secretary

Place: Bhikara
 Dated: 15/09/2021

From the Front Page

Telcos get cash flow boost as Cabinet clears relief package

The government said guidelines regarding this would be finalised by the finance ministry.

Among the long-term measures, the one which would be most welcomed by the industry, would be the redefinition of AGR in a manner which clearly stipulates what revenues will go towards its calculation. The government said companies in future will need to pay the licence fee and SUC only on telecom revenues and not on non-telecom revenues like interest, dividends, capital gains, etc. However, since this will also be from a prospective date, it will not bring any immediate relief to the operators. The licence fee which currently stands at 8% of the AGR has not been changed, but since non-telecom revenues will be taken out, the amount companies pay as licence fee would slightly come down.

Among the other measures is rationalisation of bank guarantees, where in future there would be no requirements for multiple BGs in different licensed service areas and one BG will be enough. For future auctions, no BGs would be required.

Interest rates have been rationalised and penalties removed from October 1 for delayed payments of licence fee and SUC. These would attract interest rate of SBI's MCLR plus 2% instead of MCLR plus 4% and interest would be compounded annually instead of monthly. Further, penalty and interest on penalty have been removed.

In future auctions, the tenure of spectrum has been increased from 20 to 30 years and after 10 years of acquiring spectrum, compa-

nies would have the option of surrendering it. However, since these measures would not bring any immediate relief to the operators. Though the government has said SUC would be scrapped on spectrum in future auctions, it did not clarify how the segregation of revenues accruing from different bands would be done. In the past, DoT has failed to do such segregation because of which SUC reforms got stuck.

Billions blown as Macau casino investors fold amid gambling review

At a news briefing on Tuesday, Lei detailed nine areas for the consultation, such as the number of licenses, better regulation and employee welfare, as well as having government representatives to supervise daily casino operations.

The government also plans to increase voting shares in gaming concessionaires for permanent residents of Macau, as well as more rules on transfer and distribution of profits to shareholders.

Discussions over the future of Macau's casino licences come amid rocky US-China relations, leaving some investors fearing an edge for domestic players over US-based casino operators.

The government has not singled out any US players, but companies have moved to beef up the presence of Chinese or local executives as they position themselves more as Macau operators than foreign one.

Before licence expiry, operators have tried to strengthen corporate responsibility and diversify into non-gaming offerings to placate Beijing, which fears over-reliance on gambling. Macau has boosted scrutiny of casinos in recent years, clamping down on illicit capital flows from mainland China and targeting underground lending and illegal cash transfers.

Beijing has also stepped up a war on cross-border flows of funds for gambling, hitting the funding of Macau's junket operators and their VIP customers. In June, Macau more than doubled the number of gaming inspectors and restructured departments to boost supervision. George Choi, a Citigroup analyst in Hong Kong, said while the public consultation document gave few details, the suggested changes benefit long-term sustainable growth, with "positive implications on the six casino operators".

— REUTERS

MUTUAL FUNDS
 Sahi Hai

uti
 UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice Ad for Declaration of Income Distribution cum capital withdrawal & Maturity under UTI Fixed Term Income Fund - Series XXX - III (1106 days)

Sr. No.	Scheme Name	NAV as on 14/09/21 (per unit)	
		Option/Plan	Nav per Unit (₹)
1	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Direct Plan - Annual Payout of IDCW option	10.3151
2	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Direct Plan - Flexi Payout of IDCW option	11.8452
3	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Direct Plan - Maturity Payout of IDCW option	11.8507
4	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Direct Plan - Quarterly Payout of IDCW option	10.1650
5	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Regular Plan - Annual Payout of IDCW option	10.2984
6	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Regular Plan - Flexi Payout of IDCW option	11.7319
7	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Regular Plan - Maturity Payout of IDCW option	11.7337
8	UTI - Fixed Term Income Fund Series XXX-III (1106 Days)	Regular Plan - Quarterly Payout of IDCW option	10.1548

Face Value per unit in all the above Scheme/plan is ₹ 10. Record date for all the above mentioned Scheme/plan will be **Tuesday, September 21, 2021**. Gross income distribution cum capital withdrawal - Entire distributable surplus as on record date (i.e. maturity date) for above mentioned Scheme/plan, Distribution of above dividend is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable).

Pursuant to payment of dividend, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal option whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal distribution shall be entitled to receive the income distribution cum capital withdrawal so distributed.

Mumbai - September 15, 2021 **Toll Free No.: 1800 266 1230** **Website: www.utimf.com**

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, CIN-L65991MH2002PLC137867).

For more information, please contact the nearest UTI Financial Centre or your AMFI/NISM certified UTI Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

Nippon India Mutual Fund
 Wealth sets you free

Nippon Life India Asset Management Limited
 (Formerly known as Reliance Nippon Life Asset Management Limited)
 (CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000 • Fax No. +91 022 6808 7097 • mf.nipponindiaim.com

NOTICE NO. 69

Record Date
September 21, 2021

DIVIDEND DECLARATION

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved declaration of dividend on the face value of Rs. 10/- per unit in the Income Distribution cum capital withdrawal (IDCW) option of undernoted scheme of NIMF, with September 21, 2021 as the record date:

Name of the Scheme(s)	Dividend (₹ per unit)*	NAV as on September 14, 2021 (₹ per unit)
Nippon India Credit Risk Fund^ - IDCW Plan - Quarterly IDCW Option	0.2800	12.9143
Nippon India Credit Risk Fund^ - Direct Plan - IDCW Plan - Quarterly IDCW Option	0.2990	13.4340

*Income distribution will be done/dividend will be paid, net of tax deducted at source, as applicable.

Note: ^NIMF has segregated portfolio in Nippon India Credit Risk Fund. In this regard investor shall note that the details mentioned above pertains to the main portfolio only and do not pertain to the segregated portfolio.

Pursuant to payment of dividend, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any. The dividend payout will be to the extent of above mentioned dividend per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

For units in demat form: Dividend will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the dividend.

For Nippon Life India Asset Management Limited